



Government of Maharashtra
Revenue and Forest Department

Office of Sub Divisional Officer and Sub Divisional Magistrate Panvel
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No.Sdo/Lnd/kat-1/NGT-Appeal/2025

Date:- 25/03/2025

26/03/2025

NGT/Judicial Reference

:: Compliance Report ::

To,
Hon'ble Registrar, NGT (WZ)
Pune

Subject :- Report in compliance of orders dated 23.01.2025 and 28/02/2025
In O. A.No.11/2025

Maharashtra Small Scale Traditional Fish Workers Union.
--- Petitioner

V/s

District collector, Raigad and Ors. ---Respondents

Reference :-1. Orders dated 23/01/2025 and 28/02/2025

2. Letter No/Masha/LNA/A-1(A)NGT/O.A. NO./11/
2025/4077755 dated 25/02/2025 from Hon Collector
Raigad Alibag

Respected sir,

With reference to the above subject it is submitted that,
For submission of this report in compliance of the orders dated 23.01.2025 and
28/02/2025 passed by this Hon'ble Tribunal, Hon District Collector Raigad, Alibag
(herein Respondent No.1) has authorized me vide above referred letter dated
25/02/2025 to submit this report before this Hon'ble Tribunal, accordingly it is
submitted as under :

Sr. No.	Points referred in Complaint filed by Applicant on 12.12.2024	Action taken
1.	<p>Dhutum-Almost 50 acres of mangroves have been illegally chopped for parking lot for trucks and containers storage. That an FIR has been filled against 8 culprits despite that, illegal reclamation is still continues. Several complaints were filled earlier on 22/02/2022, 25/10/2023, and on 10/10/2024. Despite the same, no action has been taken against the violations and the violations continue till date. Photographs of the site have been annexed to this Complaint.</p>	<p>In view of the complaint filed by Stalin D, Director of Vanshakti, and Nandkumar Pawar referring news published in the Times of India newspaper dated 24/09/2022, FIR No. 0276/2022 dated 28/09/2022 has been filed Under section 15 of environmental protection act 1986 in Uran Police Station against 1. Amit Thakur 2. Alankar Thakur 3. Arun Thakur 4. Parag Thakur 5. Sandesh Thakur 6. Shekhar Thakur 7. Tukaram Thakur 8. Ashish Thakur, all 1 to 8 residents of Dhutum Tal, Uran Dist., Raigad about destruction of Mangroves and Criminal Case is pending before JMFC Uran regarding the same.</p> <p>It is submitted that the land in question belongs to CIDCO and the concerned area falls under jurisdiction of CIDCO, the CIDCO is expected to take further action. In this regard the meeting was held at the office of SDO Panvel on 18.03.2025, and CIDCO was informed to submit their action taken report. However the report from CIDCO office is still awaited. It is further submitted that the CIDCO, is necessary party to be added as a party respondent in present O.A.</p>
2.	<p>Kegaon Beach Despite repeated complaints, illegal reclamation into intertidal sensitive zone, on mangroves has been ongoing. That a bund of bolders has been erected into the sea to generate land for commercial exploitation by local vested interests. More</p>	<p>The complaint was filed by the applicant bearing complaint numbers 264 (27/05/2024), 308 (13/06/2024), and 484 (09/10/2024) on the Mangrove Suraksha app. In response to said complaint, the site was examined by the Tahsildar Uran on 18/10/2024, and report was submitted accordingly. According to said report, on preliminary survey it appears that the</p>

than hundreds of Mangroves have been chopped and Several trucks of debris have dumped into intertidal sensitive zone. Repeated complaints were filled earlier on 28/05/2024, 27/05/2024. Complaints are also have been filled with mangroves Suraksha portal on 27/05/2024 and on 13/06/2024. No corrective actions, restoration have been initiated by concerned authorities. The illegal bund has not been removed and fresh dumping of boulders is ongoing. Photographs of the site have been annexed to this Complaint.

mangrove area was filled with stones. Accordingly the Forest Guard of Boripkhadi has registered case against unknown person bearing case number E-01/2025 in the Uran Police Station. According to the report dated 25/02/2025 submitted by Tahsildar Uran, all the complaints are same in nature, the complaint number 308 is closed from the Mangrove Suraksha app.

It is further submitted that land in question falls under the jurisdiction of the RFO, Mangrove Cell, Raigad-Alibag. Therefore it is expected that the stone filling shall be removed and restoration shall take place by said department. Accordingly, the report was uploaded to the Mangrove Suraksha app on 24/02/2025 for further action. In the meeting held at the SDO office Panvel on 18.03.2025, the RFO, Mangrove Cell, Raigad-Alibag has been informed to submit their action taken report. However said report is still awaited.

3. **Gavhan Koliwada** Dumping of waste material into intertidal sensitive zone. Several tonnes of hazardous solid waste material and non degradable plastic trash have been dumped. The main source of waste materials being generated by ONGC plant. Situation has remains unchanged despite repeated complaints. No any restoration measures have been initiated till date and hazardous waste materials continue to get deposited contaminating intertidal fishing zones. That dumping is continuing as on

As per the directions of Tahsildar, Panvel, Circle Officer, Owale, conducted the site inspection and submitted her report on 25/02/2025. According to the report from the Circle Office, Owale, it has been informed that the garbage and solid waste material was found in said area.

As per the complaint filed by the complainant, land bearing Survey Number 359 situating at village Gavhan was divided into 14 different survey numbers, out of which Survey Number 359/8 having an area admeasuring 0.05.00 H. R. and Survey Number 359/10/A having an area admeasuring 0.28.50 H. R. These two survey numbers are privately owned, while the remaining

date. Photographs of the site have been annexed to this Complaint

12 survey numbers, admeasuring a total area of 5.50.60 H. R., belongs to CIDCO.

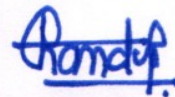
I submit that, as the majority of the area mentioned in the complaint belongs to and falls under jurisdiction of CIDCO, the CIDCO is expected to register the offence, remove the solid waste and plastic piles, and take necessary steps for the restoration of the mangrove area. Therefore it has been accordingly informed to the CIDCO vide letter dated 27/02/2025. Additionally, vide letter no. AVA/JAMINBAB/KAT-1/ONLINE TAKRAR NO 591/2025 dated 27/02/2025, and in the meeting held in the office of SDO Panvel on 18/03/2025, it has been communicated to CIDCO, to submit the action taken report regarding the same. However the said report is still awaited.

As stated above most of the area falls under the jurisdiction of CIDCO, therefore it is necessary to add them as a party respondent in the present O.A.

As stated above, the necessary action has been taken and it has been instructed to the concerned departments to take further action in accordance with law. Hence this report. It may be permitted to file additional report if required. You are therefore requested to bring this report before the Hon. Tribunal on the scheduled date.

With the approval of The Hon. District Collector Raigad-Alibaug.

Yours Faithfully,



(Pawan V. Chandak)
Sub Divisional Officer And Sub
Divisional Magistrate Panvel
On behalf of District Collector Raigad

(Respondent No. 1)

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